

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 224/MP/2022

- Subject** : Petition for directions under Section 79(1)(f) and 79(1)(k) of the Electricity Act, 2003 read with Regulation 13(11) of the CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, Procedure No.5.12 of NLDC's Procedure for Computation and sharing of Inter-State Transmission System Charges and Regulation 111 to 113 & 115 of CERC (Conduct of Business Regulations) 1999 for directions to NLDC to implement the provisions of Sharing Regulations 2020 and detailed procedure and to exclude the quantum of PCKL share in UPCL, which is drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses.
- Date of Hearing** : 7.2.2023
- Coram** : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner** : Power Company of Karnataka Limited (PCKL)
- Respondents** : Power System Operation Corporation Limited & 3 others
- Parties present** : Shri S. Vallinayaram, Advocate, PCKL
Shri Swapnil Vema, CTUIL
Ms. Muskan Agarwal, CTUIL
Ms. Priyansi Jadiya, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the instant petition has been filed for directions to NLDC to implement the provisions of the 2020 Sharing Regulations and Detailed Procedure and to exclude the quantum of PCKL share in UPCL, which is drawn through State Transmission Network from the total LTA considered for computation of ISTS charges and losses. He submitted that the entire quantum of power drawn by the Petitioner is through KPTCL transmission lines/STU lines. There is no LTA agreement, no connectivity agreement or any other agreement between the Petitioner and the ISTS operator or between the generator and the ISTS operator. Referring to the line diagram annexed with the Petition, he submitted that the STU lines are connected to the generator and the entire power around 989 MW under the PPA between the generator and the Petitioner is being consumed within the State of Karnataka. The Petitioner being aggrieved with the imposition of LTA charges by PGCIL, has filed the instant petition. He



further submitted that he has already impleaded PGCIL, CTUIL, POSCOCO and SRPC as Respondents in the instant petition.

2. The Commission, after hearing the Petitioner, admitted the instant petition and directed to issue notice to the Respondents. The Commission further directed the Petitioner to submit SLD indicating power evacuation arrangement from the generator alongwith upstream transmission network on affidavit by 17.2.2023 with a copy to the Respondents.

3. The Commission directed the Respondents to file their reply, by 10.3.2023, with an advance copy to the Petitioner, who may file its rejoinder, if any by 24.3.2023. The Commission further directed the parties to comply with the directions within the specified timeline and observed that no further extension of time will be allowed.

4. The matter shall be listed for further hearing on 13.4.2023.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

